THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL NEW DELHI

<u>Company Appeal (AT) No. /2018</u> (F.No.26/07/2018/ NCLAT/UR/662)

In the matter of:

Asset Reconstruction Company (India) Ltd. Appellant

Versus

Mrs. K. Hemalatha & Ors. Respondents

Appearance: Mr. Chitranshul A. Sinha, Advocate for the

Appellant.

30.07.2018

Heard the learned lawyer appearing for the Appellant and perused the Office note.

- 2. Learned lawyer appearing for the Appellant submitted that the Appellant has enclosed photocopy of the Power of Attorney and in course of hearing he has also produced the original copy of Power of Attorney.
- 3. In the light of the submissions raised by the learned lawyer appearing for the Appellant and after going through the Office note, I find that the Office has pointed out the defect that the original Power of Attorney has not been filed, whereas, the Appellant undertook to file it, as mentioned in the defect sheet.
- 4. Since the original Power of Attorney has been produced, so the defect No.6 pointed out by the Office is hereby ignored.
- 5. The learned lawyer wanted to mention the case before the Hon'ble Bench for listing the case today. On his request, put up the case again.

(Abni Ranjan Kumar Sinha) Registrar

6. Later on, learned lawyer appearing for the Appellant submitted that he mentioned the case before the Hon'ble Bench and the Hon'ble

Bench has been pleased to list the case today. The Court Officer has also sent the mentioning slip, which shows that the case is ordered to be listed today. Let the case be listed today and the file be sent to the dealing hand for sending the file before the Hon'ble Bench.

(Abni Ranjan Kumar Sinha) Registrar

Dictated and corrected by me.

(Abni Ranjan Kumar Sinha) Registrar